

d
SLP(C)No. 6519 OF 1999

ITEM No.9

Court No. 6

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6519/1999

(From the judgment and order dated 23.4.98 in Rev.No. 4062/97
of The High Court of Punjab and Haryana at Chandigarh)

SHASHI JAIN

Petitioner (s)

VERSUS

TARSEM LAL & ANR

Respondent (s)

(With appln. for substitution of Lrs. of deceased R-1 and c/delay
in filing appln. for substitution)

Date : 30/04/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE N. SANTOSH HEGDE

For Petitioner (s) In-Person

For Respondent (s) Mr. MN Krishnamani, Sr.adv.
Mr. Rajesh Sharma, adv.
Ms. Shallu Sharma, adv.
Mr. Goodwill Indeevar,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J
Leave granted.

Liberty to mention.

Let the applications be considered at the
time of hearing of the appeal.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master